

GOVERNMENT OF MEGHALAYA  
LAW (B) DEPARTMENT

No.LR (B).1/89/Pt/105,

Dated Shillong, the 5<sup>th</sup> August, 2008.

OFFICE MEMORANDUM

In supersession of the Office Memorandum No.LR(B).1/89/Pt/33 dt.28.3.2000 , the Government of Meghalaya is pleased to revise the retaining fees of Additional Government Pleader/ Additional Public Prosecutor from Rs 1000/- p.m. to Rs 1250/- p.m.

This Office Memorandum shall come into force with immediate effect and is issued in pursuance of Finance (E) Department concurrence vide I/D.No.FE.217/08 dated 31/07/2008.

  
( L.M. Sangma )

Additional Secretary to the Govt. of Meghalaya,  
Law Department.

Memo. No.LR (B).1/89/Pt/105-A,  
Copy to :-

Dated Shillong, the 5<sup>th</sup> August, 2008.

1. The Accountant General, Accounts/Audit, Meghalaya, Shillong.
2. The Advocate General, Gauhati High Court, Gauhati.
3. The Addl. Advocate General, Gauhati High Court At Gauhati/Shillong.
4. The Sr. Govt. Advocate, Gauhati High Court, Gauhati/Shillong.
5. The Director of Printing & Stationery, Govt. of Meghalaya with a request that the above Office Memorandum be published in the Gazette and 200 spare copies may be furnished to this Department.
6. All Deputy Commissioners.
7. All Treasury Officers.
8. All Public Prosecutors/Government Pleaders .
9. All Additional Government Pleaders/Additional Public Prosecutors.
9. Finance (E) Department
10. Law (A) Department.

By Order etc.,,

  
( L.M. Sangma )

Additional Secretary to the Govt. of Meghalaya,  
Law Department.